CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001 Ph: 23753942. Fax-23753923

Petition No. 662/TT/2020

Date: 6.9.2021

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of transmission tariff from COD to 2024 period for Asset 1-Installation of +/- 200 MVAR Dynamic Compensation (STATCOM) along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400kV Hyderabad Substation, Asset 2-Installation of +/- 200 MVAR STATCOM along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400/230 kV Udumalpet Substation and Asset 3- Installation of +/- 200 MVAR STATCOM along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400/230 kV Trichy Substation under "System Strengthening in Southern Region XXI" in Southern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.9.2021:

- a) Submit the tariff forms for 2019-24 period for all the assets in excel format;
- b) Submit Form 13 for all the assets;
- c) Clarify the status of downstream system of the assets covered in the instant petition.
- d) Submit chronological events leading to time over-run for all the assets alongwith detailed justification and documentary evidence.
- e) With regard to additional capitalization in 2019-24 period, clarify and submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party	Particulars#	Year of Actual Capitalisati	Outstanding Liability as on COD/31.4.2014*	(y	(year-			Reversal (year- wise)			Liability						Outstanding Liability as on 31.3.2019		
	wise		on)14 19 rio			2014-19 Period		2014-19 Period					l	31.3.2019			
								-					-						-	-

[#] TL/SS/Communication Systems etc.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Rajendra Kumar Tewari) Bench Officer

^{*} Whichever is later

[^]Works deferred for execution, contract amendment - please specify